In The Central Administrative Tribunal Jaipur Bench, Jaipur

--- - OA:/TA/MP. No:-----/199

Union of India and others Versus Sh. B.D. Kubba

Date of Order

RA No.12/97 & MA 138/97 ders

4.8.1997

Mr. M. Rafiq, counsel for the review petitioners Mr. K.S. Sharma, counsel for respondent

The learned counsel for the petitioners states that he has instructions from his department to withdraw the review petition. In this review petition the respondents have put in appearance and have also filed reply to the petition. The learned counsel for the respondent insist that since respondent has to put in appearance and filed reply after engaging a counsel, heavy cost should be awarded.

From the pleadings of the parties, it is made out that the review petition appears to have been filed without the orders of the proper authority and the petitioners department itself is taking a serious note of it. In view of this, although the learned counsel for the respondent insist for heavy cost, in the interest of justice a token of Rs. 500/- is imposed on the review petitioners. The review petition is accordingly dismissed as withdrawn.

M.A. No.138/97 is also disposed of accordingly.

A copy of the order be supplied to the parties.

(Patan Frakash) Member (J)

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